

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4337
ANSWERED ON:20.04.2000
PURCHASING BY NCCF
ABHA MAHATO

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the purchase amounting to Rs.343 lakhs made by NCCF during 1994-95 to 1998-99 was allowed in terms of Department of Personnel and A.R.'s O.M. No. 14/14/80-welfare dated July 14, 1981 without undergoing the codal formalities of inviting tenders;
- (b) if so, the details of such authorization; and
- (c) if not, the reasons therefor and the action taken against the erring officials?

Answer

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

(SHRI SRIRAM CHAUHAN)

- (a) The NCCF has informed that they have not made purchase amounting to Rs.343 lakhs during 1994-95 to 1998-99 with regard to supplies made to Government Departments. However, the Department of Personnel & Training had already approved the NCCF as an authorised agency for supplies to various Government Departments vide their O.M. No. 14/1/88-Welfare Vol. II dated 11.4.94. The NCCF has further clarified that purchase of various goods are made by them in accordance with the purchase procedures of the organization.
- (b) The authorization from the Government is not required for purchase of goods by the NCCF.
- (c) Does not arise.